

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Excise Appeal No. 1703 of 2012

(Arising out of Order-in-Appeal No. BR(78)TH-I/2012 dated 17.07.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-I.)

M/s. ICI Ltd.

.....Appellant

**(Presently Known as Akzo Nobel
India Ltd.), Plot No. 1/1, TTC Industrial
Area, Thane-Belapur Road, Koparkhairane,
Navi Mumbai – 400 710**

VERSUS

Commissioner of Central Excise, Thane - I

.....Respondent

**4th Floor, Navprabhat Chambers,
Ranade Road, Dadar (West), Mumbai – 400 020**

APPEARANCE:

Shri Rajesh Ostwal, Advocate for the Appellant with
Ms. Hanisha Jatania, Chartered Accountant

Shri Amrendra Kumar Jha, Dy. Commissioner, Authorised Representative
for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/85554/2023

Date of Hearing: 17.04.2023
Date of Decision: 17.04.2023

PER: BENCH

When the matter was called for hearing today, learned Counsel for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has

already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn.

(Pronounced in open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Sujeet